Before the Appellate Tribunal for Electricity (Appellate Jurisdiction

I.A. No. 196 of 2007 in AFR No. 1165 of 2007

Dated: January 21, 2008

Present: Hon'ble Mr. A.A. Khan, Technical Member

Hon'ble Mrs. Justice Manju Goel, Judicial Member

Nav Bharat Ventures Ltd. -Applicant(s)

V/s.

Western Regional Load Despatch Centre & Ors.

-Respondent(s)

Counsel for the Applicant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s): Mr. R.K. Mehta, Ms. Suman Kukrety for

Resp no. 3

Mr. R.B. Sharma, for Resp. 4

<u>ORDER</u>

Mr. K. Gopal Choudary, learned counsel for the Appellant has filed a memo stating that in view of the order of the High Court of Orissa dated 11.12.2007, whereby the order of the CERC dated 07.03.2007 has been quashed and remitted back for *de nova* consideration, the Appeal is rendered infructuous. We dismiss the appeal as infructuous.

(Manju Goel) Judicial Member (A.A. Khan) Technical Member